

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.141/2017 in O.A.No.4243/2016

Thursday, this the 11th day of May 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Dilip Kumar
Aged about 55 years
s/o Mr. R Prasad
r/o C-3, Andrews Ganj Extension
New Delhi – 110 049

(Mr. S K Gupta, Advocate)

..Applicant

Versus

1. Mr. Ashok Lavasa
Secretary
Ministry of Finance
Department of Expenditure
North Block, New Delhi
2. Smt. Archana Nigam
Controller General of Accounts
Ministry of Finance
Department of Expenditure
E Block, CGO Building
INA, New Delhi

..Respondents

(Mr. D.S. Mahendru, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Vide order dated 23.12.2016 passed in O.A. No.4243/2016, the respondents were directed to decide the legal notice served by the applicant by passing a detailed and speaking order. Mr. D.S. Mahendru, learned counsel appearing for respondents has placed on record a copy of order dated 30.03.2017 whereby the legal notice stands decided.

2. In view of this, the judgment of the Tribunal stands complied with. However, Mr. S. K. Gupta, learned counsel appearing for applicant seeks liberty to challenge the said order. Suffice it to say that if the applicant is aggrieved by the order, he is at liberty to seek remedial measures in accordance with law. Proceedings dropped.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

May 11, 2017
/sunil/